

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 136**  
**(IB)-1825(PB)/2019**

**IN THE MATTER OF:**

Small Industries Development Bank of India .... Applicant/petitioner  
v.  
M/s. Radhay Sham Tandon Manufacturing Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner  
For the Applicant

Mr. Akhil Shankhwar & Mr. Abhay Kaushik, Advs.  
Mr. Manas Shukla, Adv.

**ORDER**

On behalf of the corporate debtor Mr. Akhil Shankhwar has put in appearance by stating that on 20.08.2019 corporate debtor was proceeded ex parte and an opportunity be granted to file reply.

Vide order dated 20.08.2019 we have noticed that affidavit of service was filed and service on the registered email as per the master data was effected and the same has not been disputed.

A copy of the paper book shall be supplied to the counsel for the respondent during the course of the day.

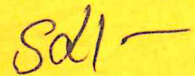


In view of the above we grant ten days time to file reply with a copy in advance to the counsel opposite which shall be subject to payment of Rs. 25,000/- as cost payable to the petitioner.

List for arguments on 25.09.2019.



**(M.M. KUMAR)  
PRESIDENT**



**(S.K MOHAPATRA)  
MEMBER (TECHNICAL)**

11.09.2019  
Ritu Sharma